

HIGH COURT OF TRIPURA
AGARTALA

No.F.44 (1) (c)–HC/2021/19077

27th August, 2021

ORDER

The Hon'ble Chief Justice and the companion Hon'ble Judges of the High Court of Tripura reviewed the situation currently prevailing in the State concerning the Corona Virus. Having noticed the dwindling number of corona positive cases and positivity in the State, the Chief Justice and the companion Judges, have decided to commence physical hearing at the High Court from **31st August, 2021** with following additional features:

- (1) From 31st August, 2021 all courts and benches in the High Court would be conducting physical courts on all working days during normal court timings with the exception of Justice Talapatra who at his choice may conduct court through virtual mode. To enable the lawyers to address Justice Talapatra through such virtual mode, the arrangements will be made in the court room of Justice Talapatra which can be availed by the lawyers;
- (2) The Zoom link for each court and bench in session would continue to be generated, the details of which would be available in the High Court website. The litigants or any other member of the public interested in hearing the court proceedings may join the zoom meeting, however his/her mike will be muted to avoid any noise disruption in the court proceedings. The person joining may himself or herself mute the mike;
- (3) For those lawyers who wish to address the court through virtual hearing, the same would be permitted. However such lawyer would indicate to the court officer of the concerned court before 10.30 am on the date of hearing of his/her case his/her preference for virtual hearing by providing the case number and the serial number of the case on the board by WhatsApp, clearly specifying that he or she would address the court through virtual hearing.

In case for extraordinary reason the lawyer concerned misses out indicating such details to the court officer before 10.30 am, he/she may briefly state the reasons thereof and make a request to the court officer for virtual hearing permission before the case is called out. As far as possible such request may be accommodated.

Details of telephone numbers of the concerned Court Officers is as under:

NAME	COURT NO.	MOBILE NUMBER (Voice & WhatsApp)
Shri Indu Bhusan Sarkar	Court No.1	9436540169
Shri Santanu Bhattacharjee	Court No.1	9774711348
Shri Abhijit Das	Court No.2	9436147942
Shri Paramananda Nath	Court No.3	9436454520
Shri Narayan Banik	Court No.4	8974079246

(4) The advocates may please request the litigants not to visit the court as far as possible. The advocates, the visiting litigants and the staff-members would take all necessary precautions. In particular following precautions shall be treated as mandatory:

- i) Wearing of mask at all times except for taking food or drinks would be compulsory;
- ii) Proper social distance shall be maintained at all times;
- iii) Even in the Bar room the lawyers shall ensure safe distancing;
- iv) The procedure for recording temperature and sanitization of every person entering the High Court shall continue. The Registry shall make necessary arrangements for placing sanitizers at key places. The court premises, particularly the wash rooms shall be frequently cleaned and sanitized.

This arrangement shall continue till further orders. It is already provided in the previous order dated 13.08.2021 that the arrangements made for the District Courts (including Family Courts) shall operate till further orders. There is therefore no need to pass fresh directives for the District Courts (including Family Courts).

By order,

Sd/-

(D. M. Jamatia)
Registrar General

No.F.44(1)(c)-HC/2021/19078-19153

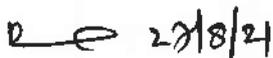
27th August, 2021

Copy to:

01. The Secretary General, Hon'ble Supreme Court of India, New Delhi;
02. The Registrar Generals of all High Courts in India;
03. The Secretary, Govt. of India, Ministry of Law & Justice, New Delhi;
04. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
05. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
06. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
07. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
08. The Advocate General, Tripura, Agartala;
09. The Sr. Govt. Advocate, High Court of Tripura, Agartala;
10. The Chairman, Bar Council of Tripura, Agartala;
11. The Govt. Advocate, High Court of Tripura, Agartala;
12. The Secretary, High Court Bar Association, Agartala;
13. The Secretary, Tripura Bar Association, Agartala;
14. The Assistant Solicitor General of India, Govt. of India, Agartala;
15. The Public Prosecutor, High Court of Tripura, Agartala;
16. The LR & Secretary, Law, Govt. of Tripura, Agartala;
17. The District & Sessions Judge, Gomati District, Udaipur/ Khowai District, Khowai/ North Tripura District, Dharmanagar/ Dhalai District, Ambassa/ Sepahijala District, Sonamura/ West Tripura District, Agartala/ Unakoti District, Kailashahar/ South Tripura District, Belonia for information. They are requested to circulate the same amongst all the Presiding

Officers under their respective judgeships for their information and necessary action. They are also requested to circulate the order to all the Bar Associations under their respective Districts;

18. The Judge, Family Court, Udaipur, Gomati District/ Khowai, Khowai District/ Agartala, West Tripura District/ Dharmanagar, North Tripura/ Kailashahar, Unakoti District/ Sonamura, Sepahijala District/ Ambassa, Dhalai District/ Belonia, South Tripura for information. They are requested to circulate the same amongst all the Judicial Officers under their respective judgeships for their information and necessary action;
19. The Registrar (Vigilance), High Court of Tripura, Agartala;
20. The Registrar (Judicial), High Court of Tripura, Agartala;
21. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
22. The Member Secretary, Tripura State Legal Services Authority, Agartala;
23. The Secretary to the High Court Legal Services Committee, High Court of Tripura, Agartala;
24. The Joint Registrar, High Court of Tripura, Agartala;
25. The Deputy Registrar(s), High Court of Tripura, Agartala;
26. The Chief Librarian, High Court of Tripura, Agartala;
27. The Assistant Registrar(s), High Court of Tripura, Agartala;
28. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to take necessary steps regarding uploading of this order in the official website of the High Court of Tripura as well as in the official websites of the District Courts of Tripura;**
29. All the Superintendents, High Court of Tripura, Agartala;
30. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
31. The Court Master(s), High Court of Tripura, Agartala;
32. The Bench Clerk(s), High Court of Tripura, Agartala;
33. Notice Board of the Court-house; and
34. Order File.


Registrar General